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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:
AT HYDERABAD

ORIGINAL APPLICATION NO. 1602-QF-1994

DATE OF ORDER: - 24th September, 1997

BETWEEN:

C.JAYARAMULU

.. APPLICANT

AND

1. The Superintendent of Post Offices,
A.P., Kurnool District,
2. The Director General,
Dept. of Posts, Sansad Marg,
New Delhi-1.

.. RESPONDENTS

COUNSEL FOR THE APPLICANT: Mr.KRISHNA DEVAN

COUNSEL FOR THE RESPONDENTS: Mr.V.BHIMANNA, Addl.CGSC

CORAM:

HON'BLE SHRI R.RANGARAJAN, MEMBER (ADMN.)

HON'BLE SHRI B.S.JAI PARAMESHWAR, MEMBER (JUDL.)

JUDGEMENT

ORAL ORDER (PER Hon'ble SHRI B.S.JAI PARAMESHWAR,
MEMBER (JUDL.))

Heard Mr.URS Gurupadam for Mr.Krishna Devan,
learned counsel for the applicant. None for the
respondents.

2. The applicant in this OA was appointed as Night
Watchman for the office of the Pattikonda Sub Post Office,
Kurnool Distirct vide the proceedings No. - /84 Pattikonda,

[Signature]

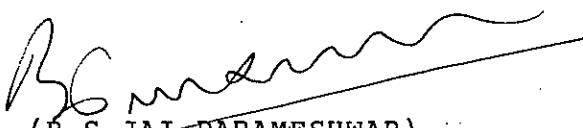
dated 30.11.84 (Annexure-2 at page 6 to the OA) of the Sub Postmaster, Pattikonda, Kurnool District. The applicant assumed the charge on 1.12.84 and worked as such till 13.9.88. He resigned the said post. It is submitted by the applicant that between 1.12.84 and 13.9.88 he had worked as Night Watchman and that in pursuance of the judgement of the Apex Court in W.P.No.373/86 dated 27.10.87 he is entitled for the minimum wage at the minimum of the pay in the scale of pay of a regular employee worked in the corresponding cadre. The applicant submits that he had worked even on holidays and sundays and wages were not granted to him on all those holidays/sundays falling during that period. He represented his case for payment of wages during the weekly offs i.e., sundays by his representations dated 8.1.90, 23.10.90 and 4.12.90 and latest on 8.5.93. All these representations are yet to be disposed of.

3. This OA is filed praying for declaration that he is entitled for payment of arrears of wages non-grant for weekly offs i.e., sundays during the period from 5.2.86 to 13.9.88 and for a consequential direction to the 1st respondent to make payment within three months.

4. The OA was admitted way back in 1994 after considering the M.A. for condonation of the delay. Now 4 years are over after filing of this OA. Under these circumstances, the best course would be to direct the respondents to dispose of his latest representation dated 8.5.93 in accordance with law, if required, obtaining any clarification from the applicant by addressing him.

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5. The OA is disposed of with the above direction. No order as to costs.


(B.S. JAI PARAMESHWAR)
MEMBER (JUDL.)


(R. RANGARAJAN)
MEMBER (ADMN.)
24.9.97

Dictated in the open court.

vsn


D.R. (J)

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Copy to:

1. The Superintendent of Post Offices, A.P.Kurnool District.
2. The Director General, Dept. of Posts, Sansad Marg, New Delhi.
3. One copy to Mr.Krishna Devan, Advocate, CAT, Hyderabad.
4. One copy to Mr.V.Bhimanna, Addl. GSC, AT, Hyderabad.
5. One copy to D.R(A),CAT, Hyderabad.
6. One copy to HBSJP, M(J),CAT, Hyderabad,
7. One duplicate copy.

YLKR

21/10/97

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TYPED BY
COMPARED BY

CHECKED BY
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD

THE HON'BLE SHRI R.RANGARAJAN : M(A)

AND

THE HON'BLE SHRI B.S.JAI PARAMESHWAR :
M (J)

Dated: 24/8/82

ORDER/JUDGMENT

M.A/R.A/C.A.NO.

in

D.A.NO. 1602/84

Admitted and Interim Directions
Issued.

Allowed

Disposed of with Directions.

Dismissed

Dismissed as withdrawn

Dismissed for Default

Ordered/Rejected

No order as to costs.

YLR

II Court

